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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

**C.P. (I.B) No. 59/9/NCLT/AHM/2017
Gujarat High Court**

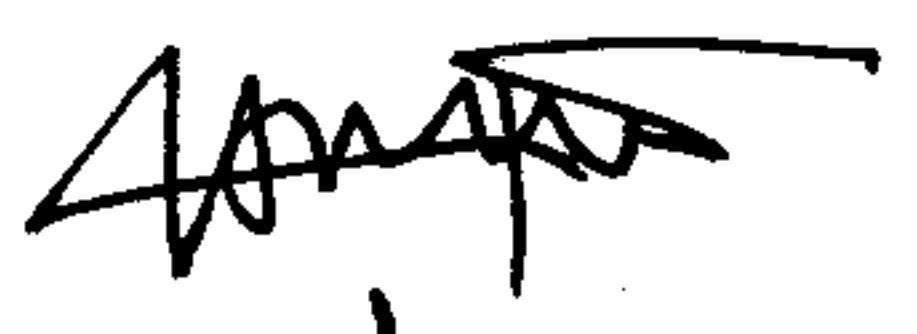
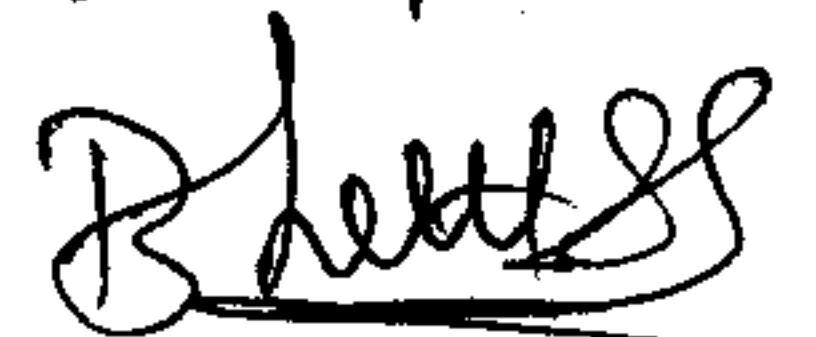
Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 28.07.2017**

Name of the Company: Khushbu Vinyl Pvt. Ltd.
V/s.
Aarti Industries Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Rasesh H. Parikh	Advocate	Aarti Industries Ltd. (Operational creditor)	Rasesh.
2.	HARMISH IC. SHAH SANDEEP BHATT	Adv. Adv.	For Respondent. Re Ref.	 

ORDER

Learned Advocate Mr. Rasesh Parikh i/b Learned Advocate Mr. H M Parikh present for operational creditor/ Applicant. Learned Advocate Mr. Harish Shah present for Respondent.

Proof of service filed.

Learned Advocate Mr. Harmish Shah i/b Learned Advocate Mr. Sandeep Bhatt filed Vakalatnama for Respondent.

Respondent counsel requested time to file objections.

Respondent shall file objection on or before 01.08.2017 after serving copy in advance to the Petitioner.

List the matter for objections and for hearing on 01.08.2017.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 28th day of July, 2017.